

ITEM NO.4

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 567/2024

DR. S. N. KUNDRA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.201517/2024-PERMISSION TO APPEAR AND ARGUE  
IN PERSON)

Date : 21-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 We are not inclined to entertain the Writ Petition under Article 32 of the Constitution.
- 2 The Writ Petition is accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)  
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR